

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-106**

IB-657/ND/2021, New IA/1715/2022

**IN THE MATTER OF:**

Manish Aneja & Ors.

**Vs.**

Revital Reality Pvt. Ltd.

....Applicant

.....Respondent

**SECTION**

U/s 7 of IBC

**Order delivered on 18.04.2022**

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI HEMANT KUMAR SARANGI,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

For the Financial Creditors

: Mr. Gaurav Mitra and Milan Negi Advocates

: Adv. Piyush Singh, Adv. Aditya Parolia, Adv.  
Akshay Srivastav and Adv. Aditi Sinha

**ORDER**

**IA/1715/2022:-**

By filing this application, the Applicant has prayed to permit the applicant to intervene in the application being IB/657/2021, which was earlier heard on 08.04.2022 and order is reserved.

Heard the Ld. Counsel appears for the Applicant and perused the averments made in the application. Since the main application IB/657/2021 has already been heard on 08.04.2022 and order is reserved, therefore, we are not inclined to entertain intervention the application at this stage. Hence, we have no option to reject the prayer of the Applicant to intervene in the matter.

Accordingly, the prayer is hereby **rejected, and the application is dismissed.**

Sd/-

**(HEMANT KUMAR SARANGI)**  
**MEMBER (T)**

Sd/-

**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**